

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

CUTTACK BENCH

ORDER SHEET

	Application No	A 1301	of 2004.	•		•
	n Ch. Barria	. Respondent (s).	nion of	Indiae	क्रड	
Advocate for Applicant (s)	J. M. Patrown	Advocate for Respondent (s)			
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NOTES OF THE REGISTRY

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for order

Regitor 31.12.04

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ORDERS OF THE TRIBUNAL .

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Order dated 31,12.04

Heard Mr.J.M.Pattnaik, Id.Counsel for the applicant and Mr.U.B.Mohapatra, Id.Sr.Standing Counsel for the Department; on whom a copy of this O.A. has already been served.

Following to modification of punishment (from major punishment to that of minor punishment) the Department has modified the orders pertaining to suspension. It appears, the Department has already addowed the applicant to cross the efficiency bar by treating the period of suspension to be nosuspension. Wet the department has not given due seniority to the applicant; which is the subject

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Orders of the Tribunal

matter of grievance of the applicant.

Existence of abgrievance is not enough for litigant Government servant to rush to this Tribunal.

He must adequately to redress his grievances
before the Departmental authorities and there after
only he should take resort to approach this
Tribunal. Therefore, while granting liberty to the
applicant to represent his case for appropriately
fixing his seniority, this O.A. is disposed of.

The applicant should make a consolidated representation to the authorities, by end of January 2005; on receipt of which the department/Respondents should give due re-consideration to the matter and communicate their views to the applicant by end of April,05

With the aforesaid observation and direction; this O.A. is disposed of at admission stage.

Send copy of this order to the Respondents, along with copies of the O.A., and free copies of this order be handed over to Ld. Counsel appearing for both the parties.

Member (J)

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